

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P No. 1/2009
C. A No.

CORAM:

SH. R. VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)





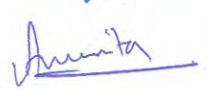


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.04.2017

NAME OF THE COMPANY : M/S.

Union of India
V/s
Satyam Computer Services Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 388B

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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|----|---------------------------|-------------------|-----------------|---|
| 1 | T. SRINIVASA MURTHY, | ADV. | FOR RS, 8 to 10 |  |
| 2. | K. Ramakrishna Rao | Adv. | Fr K-13 |  |
| 3. | PRATEEK DHIR | Adv | For R 2 & R 3 | Prateek Dhir |
| 4. | SALODHARAD | JD (Adv) | for petitioners |  |
| | A. K. Sankaranarayanan | PROS. | for do |  |
| 5. | Mr. Sanjeev Narula (C45C) | } for petitioners | |  |
| | Miss Anurita Chandra | | | |
| 6. | S. S. Prasad, Sr. Adv. | } For | Resp 6 & 7 |  |
| 7. | K. R. Anand, Adv. | | | |
| 8. | MOAZZAM KHAN ADV. | } R-4 | |  |
| | ALIPAK BANERJEE ADV. | | | |
| | BRIJESH KUMAR ADV. | | | |

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ORDER

In view of the orders passed in C.A.-141(PB)2017 by the NCLAT, the matter is required to be taken up by the concerned jurisdictional Tribunal. As the matter was part heard before the Hon'ble Principal Bench let the same be placed before the Hon'ble Principal Bench on 24.04.2017 for necessary directions.

Sd/- ✓

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Sd/- (N)

(R.VARADHARAJAN)
MEMBER (JUDICIAL)

Vineet
13.04.2017